GOVERNMENT OF INDIA MINISTRY OFPETROLEUM AND NATURAL GAS RAJYA SABHA QUESTION NO09.11.2010 ANSWERED ON UNVIABLE KEROSENE DEALERSHIPS .

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Dr. Janardhan Waghmare

Will the Minister of COALCOALCOALCOALCOALPETROLEUM AND NATURAL GAS be pleased to state :-

(a) whether it is a fact that release of LPG connections and appointment of LPG distributors have caused the cut in the release of kerosene and making number of kerosene dealership unviable;

(b) Whether Government and Oil Corporations would consider to appoint 'A' site retail outlet dealers in any part of the country on the parity of the appointment of dealer under social category;

(c) if so, by when the decision would be finalized; and

(d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS

(SHRI JITIN PRASADA)

(a) : In accordance with the policy adopted by the Government of India in 2000, SKO allocation for distribution under the PDS was reduced every year beginning 2001-02 till 2003-04, taking into account the number of LPG connections released in each State/Union Territory. In view of the substantial increase in coverage of domestic LPG, PDS SKO quota has been rationalized during the year 2010-11.

Oil Marketing Companies (OMCs) have reported that there are no reported cases of SKO Dealerships becoming unviable due to such rationalisation.

(b): OMCs have reported that there is no proposal under their consideration to appoint 'A' site retail outlet dealerships on parity of appointment of dealers under social category.

(c) & (d): Does not arise in view (b) above.